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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8548/2017

COURT ON ITS OWN MOTION

..... Petitioner

Through: Mr. Ashok Agarwal (Amicus Curiae)
with Ms. Ashna Khan, Mr. Kumar
Utkarsh, Mr. Manoj Kumar,
Advocates

versus

UNION OF INDIA AND ORS.

..... Respondents

Through: Mr. Kirtiman Singh, CGSC with Mr.
Waize Ali Noor, Ms. Shreya V.
Mehra, Advocates for UOI
Mr. Satyakam, Mr. Pradyut,
Advocates for GNCTD
Mr. Ajjay Aroraa, SC with Mr. Kapil
Dutta, Mr. Vansh Luthra and Ms.
Simran Arora, Advocates of MCD

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

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13.12.2023

1. Today, learned *Amicus Curiae* has handed over a photocopy of newspaper report titled “*Turned Away by three hospitals fourteen-year-old cancer patient dies.*”
2. Upon a reading of this report, it is apparent that medical infrastructure in the city of Delhi is inadequate and the number of hospital beds are insufficient. The demand is far in excess of the supply. The said report is taken on record.



3. Learned counsel for GNCTD is directed to file a status report within four weeks. The status report will indicate as to how the GNCTD plans to ensure that the medical infrastructure keeps pace with the city's population. The status report shall also deal with the suggestions given by the learned Amicus Curiae.
4. Let the needful be done within four weeks.
5. List on 29th January, 2024.

ACTING CHIEF JUSTICE

MINI PUSHKARNA, J

DECEMBER 13, 2023

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